

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-302(ND)/2017

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

M/s. Carnation Auto India Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 16.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Liquidator/Applicant :Adv. Kamal Mehta.
For the Respondent/Corporate Debtor :Adv. Varsha Banerjee for R-1 to R-3.

ORDER

CA/16/2016

Ld. Counsel on behalf of the Applicant is present and submitted that they have uploaded their pleading on the e-portal, however the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same appears on the e-portal. Ld. Counsel on behalf of Respondent No.1, 2, 3 & 11 is present and their reply is reflected on the e-portal. None appears on behalf of R-6. List the matter on **15.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)